

Central Administrative Tribunal
Principal Bench

OA No.1563/2015

New Delhi, this the 16th day of March, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Ms. Ravita, Aged 57 years
Helicopter Mechanic
D/o Late Sh. Jagan Nath,
R/o B-168, Sector 19,
Noida, Ghaziabad (UP). ...Applicant

(By Advocate: None)

Versus

1. Union of India through
Secretary, Govt. of India,
Ministry of Civil Aviation,
Rajiv Gandhi Bhawan,
Safdarjang Airport,
New Delhi – 110 003.

2. The Secretary (A&C),
Govt. of India, Ministry of Agriculture,
Department of Agriculture & Cooperation,
Krishi Bhawan,
New Delhi. ...Respondents

(By Advocate: Sh. Gyanendra Singh)

ORDER (Oral)

None is present on behalf of the applicant even on the revised call. Perusal of records reveals that the applicant is not being represented on last several dates i.e. on 15.03.2017, 10.03.2017, 09.03.2017, 06.03.2017 and 16.01.2017. It is presumed that the applicant is not interested in pursuing the matter.

2. At this stage, learned counsel for the respondents states that whatever amount is due to the applicant, the same has already been paid to her.

3. Taking into account the statement given by the learned counsel for respondents at bar that the dues have already been paid to the applicant, the instant Original Application is disposed of as being infructuous. However, the applicant is at liberty, if she so desires, to approach the Tribunal again.

(Mrs. Jasmine Ahmed)
Member (J)

/neha/